

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1039 OF 2019 IN**  
**APPEAL NO. 312 OF 2018**

**Dated : 30<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**INOX Air Products Private Limited**

**....Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Anr.**

**....Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri for  
Ms. Dipali Sheth

Counsel for the Respondent(s) : Mr. Anup Jain  
Ms. S. Rama for R-2

**ORDER**

**IA No. 1039 of 2019 - (For transfer from Court-II to Court-I)**

We have heard learned counsel for the appellant.

For the reasons stated in this application, the IA is allowed and,  
accordingly, disposed of.

List the matter for hearing on **27.08.2019 before Court-I**

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/kt*

**(Justice Manjula Chellur)**  
**Chairperson**